



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat,
Srinagar/Jammu.

Notification
Srinagar, the 23rd May, 2018

SRO 227 . - In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Imam Din (KAS), Additional Deputy Commissioner, Kishtwar to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within the territorial jurisdiction of District Kishtwar.

The Government further in exercise of the powers conferred by sub-section (2) of section 10 of the said Code appoint the aforesaid Executive Magistrate as Additional District Magistrate, within the territorial jurisdiction of District Kishtwar and shall have all the powers of District Magistrate under the said Code

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government.

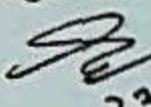
NO: LD (P) 2007/1-Kishtwar

Dated: 23 - 05 - 2018.

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Srinagar.
4. District Magistrate, Kishtwar. This is with reference to his letter No- 521/DM/K dated 12-05-2018.
5. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
6. SRO Section, Department of L, J& PA (w.7.s.c).


23/05
(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer.


23.05.2018